

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 64/TT/2021

Date: 30.6.2021

To

Shri S. S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 tariff period for Asset-I: Two nos. Bays at Nalagarh Extension, Asset-II: Two nos. Bays at Kota Extension, Asset-III: 400 kV D/C Bahadurgarh- Sonapat Line along with its associated bays at Bahadurgarh & Sonapat, Asset-IV: 315 MVA ICT-II at Sonapat, Asset -V: 315 MVA ICT-I at Sonapat, Asset -VI: Two nos. Bays at Bhiwadi Extension and Asset -VII: 125 MVAR 400 kV Bus-Reactor at Sonapat along with its associated bay under Northern Region System Strengthening Scheme-XII in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

2. Clarify/submit the following information:

Determination of Transmission Tariff for 2014-19 tariff period

- i. Confirmation that capital cost in respect of initial spares have been discharged as on COD for Asset I, Asset II, Asset III, Asset IV, Asset V, Asset VI and Asset VII

Miscellaneous

- ii. Detailed scope (element-wise) covered in the instant petition.
- iii. Confirm that all the instant assets are currently in use.

- iv. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)

Assistant Chief (Legal)